

No.CMO.7(A)/2015/530
GOVERNMENT OF MIZORAM
CHIEF MINISTER'S OFFICE

SANCTION ORDER

Aizawl, the 3rd of June, 2020

With of the approval of the Hon'ble Chief Minister, Mizoram and in pursuance of the minutes of Committee on Utilisation of Chief Minister's Relief Fund for Covid -19 held on 01.06.2020 the following amount has been sanctioned from CM's Relief Fund as follows:


SI No.	Particulars	Amount Sanctioned (in Rs.)
1	Revolving fund for promotion of locally manufactured Protective Gears	15,00,000
2	Hringnun Chhanchhuahna Hmun, Sairang Road (mi 15)	7,500
3	Chhanchhuahna Ministry, Lunglei Theiriatic (mi 15)	7,500
4	Lalpianvula, Zawlnuam Bawrai damlo kanna	10,000
	Grand Total	15,25,000

Fund sanctioned towards 'Hringnun Chhanchhuahna Hmun, Sairang Road' and 'Chhanchhuahna Ministry, Lunglei Theiriatic' shall be deposited to the accounts of their respective Deputy Commissioners i.e. Aizawl and Lunglei respectively, who will be incharge of disbursement of the fund.

Sd/- J. C. Ramthanga
Additional Chief Secretary to Chief Minister,
Mizoram

Memo No.CMO.7(A)/2015/530 : Dated Aizawl, the 3rd of June, 2020
Copy to :-

1. Sr. PPS to Chief Secretary, Mizoram for information.
2. P.S to Commissioner & Secretary, Finance Department, Mizoram for information.
3. P.S to Secretary, Planning & Programme Implementation Department for information and necessary action.
4. Deputy Commissioners, Aizawl /Lunglei District for information and necessary action.
5. Director, Commerce & Industries Department for information and necessary action.
6. Director, Information and Public Relations Deptt. for information and necessary publicity.
7. Guard File.


(LALHMANSANGA)
Private Secretary to Chief Minister,
Mizoram